SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2793/2023

[Arising out of impugned final judgment and order dated 25-10-2021 in WP No. 42244/2019 passed by the High Court of Karnataka at Bengaluru]

THE SECRETARY TO GOVERNMENT DEPARTMENT OF HEALTH AND FAMILY WELFARE & ANR.

Petitioner(s)

VERSUS

K. C. DEVAKI

Respondent(s)

[HEARD BY : HON . $\operatorname{PAMIDIGHANTAM}$ SRI $\operatorname{NARASIMHA}$ AND HON . MANOJ MISRA , JJ .]

Date: 25-03-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s) :Mr. V. N. Raghupathy, AOR

Mr. Raghavendra M. Kulkarni, Adv.

Ms. Mythili S, Adv.

Mr. M. Bangaraswamy, Adv.

Mr. Venkata Raghu Mannepalli, Adv.

Mr. Md. Apzal Ansari, Adv.

For Respondent(s): Mr. Himanshu Chaubey, AOR

Mr. Siddharth Garg, Adv.

Mr. Himanshu Chaubey, Adv.

Mr. Srijan Sinha, Adv.

Ms. Lihzu Shiney Konyak, Adv.

Mr. Srajan Yadav, Adv.

Hon'ble Mr. Justice Pamidighantam Sri Narasimha pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Manoj Misra.

- 1. Leave granted.
- 2. The appeal is allowed in terms of the signed reportable judgment.
- 3. Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
AR-CUM-PS

(NIDHI WASON)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)